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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 252/1996

Mangal Kr. Hansdagg & anb/..... Applicant(s)  
 Versus  
 Union of India & Ors..... Respondent(s)

Sr. No	Date	Order with Signature
	25.3.96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>Sru</i> Registrar</p> <p>9 P.O for Rs 50/- has been filed.  <i>DR</i>  <i>25/3/96</i></p>
1	26-3-96	<p>Heard Shri B.K.Sahoo, learned          counsel for the applicant and Shri Ashok          Mohanty, learned Sr. Standing Counsel for          the Respondents. After going through the          facts, the learned counsel for the          applicant wants to withdraw the application.          Permission is accorded. The application          is dismissed as withdrawn.</p> <p style="text-align: right;"><i>Member</i> MEMBER (ADMN.)</p> <p>For Admin. with          Interim orders #1  <i>DR</i>  <i>25/3/96</i> Bench</p>